

it is not an assurance and whether it has or has not been implemented?

Mr. Speaker: He can at the proper time. If there is any doubt in the mind of any hon. Member that some assurance which was given in the House was not implemented, he could certainly write to the Assurances Committee to look into the matter and make a report to the House. If any Member feels dissatisfied that a particular assurance has not been looked into by the Committee, or not complied with by Government, he can write to me or to the Committee. The Committee would look into it and make a report whether it was really an assurance. At that stage, if the hon. Member wants a discussion on that report of the Committee, certainly he can give notice.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, आश्वासन में और घोषणा में जमीन आस्मान का फर्क है। आश्वासन का मैं एक उदाहरण देता हूँ। अगर कोई कहे कि हम प्राथमिक शिक्षा को बढ़ायेगे तो यह तो आश्वासन होता है और अगर सरकार कहे कि प्राथमिक शिक्षा हम ने अनिवार्य बनाई है तो वह घोषणा होती है। इसलिए जीपों के बारे में कोई आश्वासन प्रधान मंत्री ने नहीं दिया था बल्कि प्रधान मंत्री ने घोषणा की थी और घोषणा को आश्वासन के स्तर पर रख देना यह बिल्कुल अनुचित है और इसलिए यह चीज इस रूप में नहीं आ सकती है।

Mr. Speaker: Shri Banerjee is getting a reply from Dr. Lohia.

Shri S. M. Banerjee: I still maintain it is more than an assurance.

अध्यक्ष महोदय : बड़ी अच्छी बात है। मैं, आप का बड़ा मशकर हूँ कि आप ने मेरी मदद की।

डा० राम मनोहर लोहिया : हंसते रहो। इस देश को आप लोगों ने चौपट किया

है अपनी हंसी से। हंसो और झूठ फैलाने रहो इस देश में।

12.31 hrs.

OPINIONS ON BILL

Shrimati Lakshmikanthamma (Khammam): Sir, I beg to lay on the Table Paper No. V to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

12.31½ hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND MINISTER'S REPLY THERETO

RE. REPORT ON MAL-TREATMENT OF SHRI HUKAM CHAND KACHHAVAIYA IN AMBALA JAIL

श्री हुकम चन्द कछवाय (देवास) अध्यक्ष महोदय, मैं अम्बाला सेंट्रल जेल में मेरे साथ किये गये दुर्व्यवहार के आरोपों की अम्बाला के डिस्ट्रिक्ट मैजिस्ट्रेट की जांच-रिपोर्ट सम्बन्धी विवरण और सरकार के तत्सम्बन्धी वक्तव्य के बारे में, जो 15 अप्रैल, 1964 को टेबुल पर रखा गया था, एक वक्तव्य टेबुल पर रखता हूँ। [Placed in Library. See No. LT-3420/64].

Shri S. M. Banerjee (Kanpur): Sir, this should be circulated.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table a statement in reply thereto. [Placed in Library. See No. LT-3420/64].